

11-Jul-25

21.03.2026

Annexure 8

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification (In Rs.)	Remarks, if any
		Date of receipt	Amount claimed (In Rs.)	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Hindustan Petroleum Corporation Limited	25.07.2025	₹ 15,10,60,477.00	-	Operational Debt	No	No	No	0%	-	-	₹ 11,62,01,581.00	₹ 3,48,58,896.00	Refer Note 1
2	Mr. Shisha Singh	24.07.2025	₹ 8,26,800.00	₹ 1.00	Operational Debt	No	No	No	0%	-	-	-	₹ 8,26,799.00	Refer Note 2
3	Punjab State Power Corporation Limited	18.09.2025	₹ 2,80,10,340.00	₹ 1.00	Operational Debt	No	No	No	0%	₹ 2,80,10,339.00	-	-	-	Refer Note 3
Total			₹ 17,98,97,617.00	₹ 2.00		-	-	-	0%	₹ 2,80,10,339.00	-	₹ 11,62,01,581.00	₹ 3,56,85,695.00	

Note 1: The claim amount of ₹11,62,01,581/- stands not admitted on the ground that the expenditure incurred towards infrastructure, equipment, and related capital investments made by HPCL at the business premises of the Corporate Debtor does not constitute an 'Operational Debt' within the meaning of Section 5(21) of the Insolvency and Bankruptcy Code, 2016. Further, the RP has also preferred IA No. 2 of 2026 against HPCL wherein prayers have been sought against HPCL for reconciliation of accounts and accordingly remit certain amount received by it on behalf of the Corporate Debtor after the insolvency commencement date.

Note 2: Previously, in view of the pendency of the aforesaid judicial proceedings, the claim submitted by the claimant was sub judice and accordingly could not be verified and was recorded as a contingent claim, subject to the final outcome of the aforementioned proceedings. However, pursuant to order passed in CS/2857/2013, titled "Seesha Singh vs. C Gems and Jewels Private Limited", and CS/2380/2013, titled "C Gems and Jewels Private Limited", by the Hon'ble District & Sessions Court, Fatehgarh Sahib, the RP sent communication to the claimant seeking information & documents for verification of their claim. However, no response has been received.

Note 3: M/s C Gems and Jewels Private Limited has already filed a writ petition being CWP No. 2153 of 2024 before the Hon'ble High Court of Punjab and Haryana, challenging the said assessment. The said writ petition is presently pending adjudication, and interim directions have been issued by the Hon'ble High Court, which are currently in operation. In view of the pendency of the aforesaid proceedings, the claim submitted is sub judice. Accordingly, the said claim cannot be admitted at this stage and is being recorded as a contingent claim, strictly subject to the final outcome of CWP No. 2153 of 2024.